

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL

Petitioner : Jindal India Thermal Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and anr.

Date of Hearing: **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, JITPL
Shri Pratyush Singh, Advocate, JITPL
Ms. Juhi Senguttuvan, Advocate, JITPL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present Petition had been filed seeking directions on the Respondent GUVNL to refund certain amounts unilaterally deducted/withheld from the monthly/supplementary bills raised by the Petitioner.

2. On a specific query by the Commission as to whether the issues involved in the matter pertains to a non-tariff dispute referable to arbitration, the learned counsel submitted that it would file its submissions on the same.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Respondents shall file their replies on or before **5.12.2024**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **27.12.2024**, after serving a copy to the Respondents.
- (c) The parties may also file their submissions on the question as to 'whether the dispute raised by the Petitioner relates to a 'tariff' or a 'non-tariff' dispute referable to arbitration', after serving a copy to the other party.



4. The Petition will be listed for hearing on **7.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

